

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4656/2020

This the 26th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)**

1. Abdul Rehman Ahanger, S/o Ab Rahim Ahanger, R/o Sholipora, Budgam and 23 ors.

.....Applicants

(Advocate:- Mr. S.S. Rizwi-**Not Present**)

Versus

1. Mr. Mohammad Afzal Bhat, Commissioner Secretary, Forest, Environment & Ecology, Govt. J&K Srinagar/Jammu and 4 ors.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Dinesh Sharma, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last dates also i.e., 04.03.2021 and 12.04.2021, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter.

3. In any case, we have gone through the T.A. which is, in fact, a contempt petition. The perusal of the file shows that no case for contempt is made out against the respondents. Accordingly, the T.A. is closed and the notices issued stand discharged.

**(DINESH SHARMA)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**